

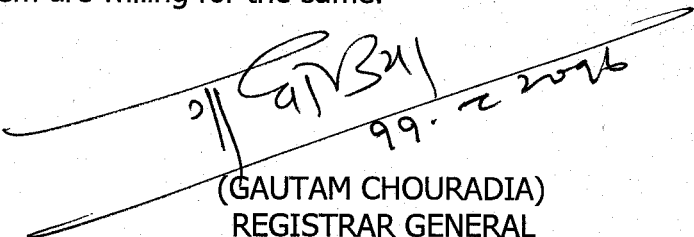
# **HIGH COURT OF CHHATTISGARH: BILASPUR**

## **ENDORSEMENT**

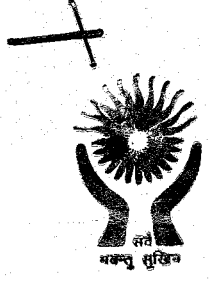
Endt. No. 993/Confdl./2017  
I-8-2/2002 (Pt. IX)

Bilaspur, dated the 11/08/2017

Copy of letter no. A-12014/04/2017-Estt/20708-20727 dated 01.08.2017 of the Joint Secretary (P & A), National Human Rights Commission, New Delhi is enclosed herewith with a request that the concerned candidates who fulfil the eligible qualification for the post of Registrar (Law) in the National Human Rights Commission, may submit their application in the prescribed proforma so as to reach this Registry on or before 18.08.2017, failing which it shall be presumed that none of them are willing for the same.

  
(GAUTAM CHOURADIA)  
REGISTRAR GENERAL

Encl: As above



By SPEED Post  
राष्ट्रीय मानव अधिकार आयोग  
NATIONAL HUMAN RIGHTS COMMISSION  
Manav Adhikar Bhawan, Block-C, GPO Complex,  
INA, New Delhi-110023 India  
Fax : 91-011-24663311, 24663312  
E-mail : nhrcga@nic.in  
Website : www.nhrc.nic.in

F. No. A-12024/04/2017-Estt/ 20708-2072-

High Court of Chhattisgarh  
Dated: 1<sup>st</sup> August 2017

To  
The Registrar,  
Chhattisgarh High Court,  
Bilaspur,  
Chhattisgarh - 495001

08 AUG 2017  
10877  
Received Clerk

ARKant  
Ry

Sir  
The National Human Rights Commission propose to fill up the one vacant post of Registrar (Law) in the Pay Matrix 15 (Pre-revised pay band in the HAG Scale of Rs.67000-79000) by transfer on deputation/transfer failing which by short term contract or re-employment basis from among officers possessing the under-mentioned eligibility criteria:-

**Transfer on deputation/transfer basis**

"Indian Legal Service Officers holding analogous posts under the Central Government

OR

Officers holding analogous post under the Central Govt./Supreme Court/High Court and possessing experience as Registrar of higher judiciary or any other post involving interpretation/application of statutes

OR

Officers drawing pay in Pay Matrix 14 (Pre-revised scale in the Pay Band of Rs.37400-67000 + Grade Pay Rs.10000/-) with a regular service of 3 years in the grade in the Central Govt./Supreme Court/High Court and possessing experience as Registrar of higher judiciary or any other post involving interpretation application of statutes.

- |                          |   |  |
|--------------------------|---|--|
| Essential Qualifications | - | Degree in Law  |
| Desirable Qualification  | - | (i) Post Graduate Degree in Law from a recognized University or equivalent |
|                          |   | (ii) Research experience in one of the following fields:                   |
|                          |   | (a) Constitutional Law and its Theory                                      |
|                          |   | (b) Human Rights Jurisprudence   |

**Short term contract or re-employment basis**

Persons who have held an analogous post under the Central Govt./Supreme Court/High Court and possessing experience as Registrar of a higher judiciary or of any post involving interpretation/application of statutes. The period of short term contract/re-employment shall not exceed three years.

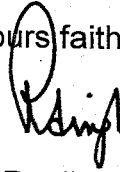
A copy of the vacancy notification published in the website of the Commission/Newspaper/Employment News along with prescribed application form is enclosed.

I shall be grateful if the vacancy notification is circulated among the eligible officers of your esteemed organization and other eligible organizations under your administrative control for wider response. The Application Form can also be downloaded from Commission's website [www.nhrc.nic.in](http://www.nhrc.nic.in)

The last date for receipt of applications through proper channel in the Commission is **31<sup>st</sup> August, 2017**

Encl: Vacancy notification with  
Application form

Yours faithfully,



(Dr. Ranjit Singh)  
Joint Secretary (P&A)

Dated:- 26 July, 2017

Applications are invited from candidates fulfilling the eligibility conditions as mentioned below for appointment to One post of Registrar (Law) in Pay Matrix 15 (pre-revised pay band in the HAG Scale of Rs.67000-79000) in the National Human Rights Commission on transfer on deputation/transfer falling which by short term contract or re-employment basis:-

<b>Eligibility Criteria</b>	
<b><u>By transfer on deputation/transfer</u></b>	
(i)	Indian Legal Service Officers holding analogous posts under the Central Government OR
(ii)	(ii) Officers holding analogous post under the Central Govt./Supreme Court/High Court and possessing experience as Registrar or higher judiciary or any other post involving interpretation/application of statutes OR
(iii)	Officers drawing pay in Pay Matrix 14 (Pre-revised scale in the Pay Band of Rs.37400-67000 + Grade Pay Rs.10000/-) with a regular service of 3 years in the grade in the Central Govt./Supreme Court/High Court and possessing experience as Registrar or higher judiciary or any other post involving interpretation application of statutes.
<b><u>Essential Qualifications</u></b>	
Degree in Law	
<b><u>Desirable Qualifications</u></b>	
(i)	Post Graduate Degree in Law from a recognized University or equivalent
(ii)	Research experience in one of the following fields:
(a)	Constitutional Law and its Theory
(b)	Human Rights Jurisprudence
<b><u>By Short Term Contract / re-employment</u></b>	
Persons who have held an analogous post under the Central Govt./Supreme Court/High Court and possessing experience as Registrar of a higher judiciary or of any post involving interpretation/application of statutes.	
The period of Short term contract / re-employment shall not exceed three years.	

2. The Commission is an Autonomous Body and is an eligible office for allotment of Govt. accommodation for the entitled categories from General Pool as per the extent rules. Serving Officers coming on deputation will be eligible.

3. The applications of the eligible candidates on deputation basis who can be spared immediately may be furnished in the prescribed Application Form duly certified by the forwarding authority along with attested photocopies of last 5 years APARs and vigilance/disciplinary clearance. Applications not forwarded through proper channel and not in the prescribed proforma shall be summarily rejected.

*(Signature)*

Continued page 2

4. Applicants for short term contract / re-employment may send their applications as per the prescribed Application Form directly to the undersigned.
5. The Application Form can be downloaded from Commission's website [www.nhrc.nic.in](http://www.nhrc.nic.in)
6. The maximum age limit for appointment on deputation on foreign service basis shall be 57 years and for short term contract basis shall be 62 years as on the last date of receipt of application.
7. The last date for receipt of application will be **31st August, 2017.**

(Sanjay Kumar)  
(Sanjay Kumar)  
Under Secretary (Estt)  
Ph:- 24663279

**APPLICATION FOR THE POST OF REGISTRAR (LAW) IN THE NATIONAL  
HUMAN RIGHTS COMMISSION ON DEPUTATION/SHORT TERM  
CONTRACT/RE-EMPLOYMENT BASIS  
(strike out whichever is not applicable)**

1. Post applied for \_\_\_\_\_
2. Name of the applicant \_\_\_\_\_
3. Contacts (a) Mobile \_\_\_\_\_  
(b) Landline \_\_\_\_\_  
(c) E-mail \_\_\_\_\_
4. Address for correspondence \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_
5. Date of birth \_\_\_\_\_
6. Sex \_\_\_\_\_
7. Qualifications  
Essential: - \_\_\_\_\_  
Desirable:- \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_
8. Date of entry into Govt. Service  
and brief service details \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_
9. Name, address and contact  
No. of Office where working  
at present. \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

Continued in page 2

10. Present post held \_\_\_\_\_
- (a) Date of appointment in the the present post. \_\_\_\_\_
- (b) Pay Band and Grade Pay/ Pay matrix \_\_\_\_\_
- (c) Whether the present post is held on deputation \_\_\_\_\_
- (d) If yes, mention name of parent Office, post held on regular basis and date of appointment thereon. \_\_\_\_\_
- \_\_\_\_\_
- \_\_\_\_\_
11. Details of experience as Registrar or higher judiciary or any other post involving interpretation/ application of statutes. \_\_\_\_\_
- \_\_\_\_\_
12. (a) Date of retirement from Govt. service \_\_\_\_\_  
(for re-employment/contract basis candidates)
- (b) If so, name of organization, last post held and last pay drawn (including pay matrix/pay band) \_\_\_\_\_
- \_\_\_\_\_
11. Details of experience as Registrar or higher judiciary or any other post involving interpretation/ application of statutes. \_\_\_\_\_
- \_\_\_\_\_

*(no column should be left blank)*  
*(separate sheets may be used wherever necessary)*

(Signature of the applicant)  
Name and Designation in Block Letters

Continued page 3

**Certificate by Parent Office**

- (a) Certified that the information furnished by the candidate has been verified from records and found to be correct.
- (b) Certified that copies of last 5 years ACRs duly certified by a Gazetted Officer are attached.
- (c) Certified that no vigilance enquiry is pending or contemplated against the individual and no (major or minor) penalty has been imposed on him/her during the preceding five years.

(Signature of the Officer with Seal)

Name \_\_\_\_\_

Designation \_\_\_\_\_

Office \_\_\_\_\_